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ed by CPC to arrive during the financial year 1976-77.

1977-78, During а quantity 12,519 MT was imported and distriagainst buted to the Actual Users their registered demand with CPC.

The imoprt of PVC resin was decanalised and placed on restricted list with effect from 3rd April, 1978. However, under the directions the Government, CPC has contracted for purchase of 12,550 MT to be shipped in a phased manner upto August, 1979. This will serve to substantially meet the genuine demand of the Actual Users particularly in the small scale sector.

- (c) and (d). There has been a shortage of PVC resin in the world arising from production market short-fall due to interrupted supplies of crude oil from Iran and plant damages due to severe winter Europe. On the other hand, there has been increase in the world demand due to reported entry China in a big way and continuous increase in the domestic demand of the large producing countries. However, despite the worldwide shortage of the material; the estimated shortfall of 12000 MT has been fully covered by CPC.
- (e) No request has been received by CPC from any of the registered users for refund of the Bank rantee.

Income-tax fruad by promoters multi-storeyed buildings in Delhi

*194. SHRI M R KRISHNA: SHRI JAGJIT SINGH: ANAND: SHRI LADLI MOHAN NIGAM:

Will the Minister of FINANCE be be pleased to state:

(a) whether it has come to Government's notice that some promoters of multi-storeyed buildings in Delhi have defrauded Government of income-tax totalling crores of rupees:

- (b) if so, what are the details in this regard; and
- (c) what steps are being taken to realise the tax and impose penalties and to ensure that no such fraud is repeated in future?

THE MINISTER OF STATE IN OF MINISTRY FINANCE (SHRI ZULFIQUARULLAH): (a) to (c). Tax evasion by some promoters of multistoreyed buildings in Delhi has come to Government's notice.

The Income-tax Authorities ducted searches in a few such groups as under:

Ansal Group December, 1973 Riviea Group August, 1976 Vadera Group September, 1976

January, 1979.

The extent of evasion of incometax will be known after all the relevant asessments are completed.

Mittal Group

In the case of M/s Hansalaya Properties, the main firm of Vadera Group, assessments, after detailed investigations and scrutiny of seized material, have recently been completed for the assessment 1972-73 and 1975-76 on incomes 27,31,519 $\mathbf{R}\mathbf{s}$ (on re-assessment) and Rs. 14,83,915 against returned incomes of Rs. 99, 717 and Rs. 3,28,450 respectively. Penalty proceedings for concealment of income have also been initiated. Even though assessments have been disputed appeal, income-tax of Rs. 2,25;000 has been realised. The other assessments from 1973-74 onwards are nearing completion.

In the remaining groups investigations and scrutiny of seized materials have not yet been completed. Action wherever called for, to bring to tax income escaping assessment, being taken.